CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD

REGIONAL BENCH

Service Tax Appeal No. 70244 of 2019

[Arising out of Order-in-Appeal No. MRT-EXCUS-000-APPL-MRT-333-2018-19 dated 24.10.2018 passed by the Commissioner, Central Goods & Service Tax (Appeals), Meerut]

The Principal Commissioner, Central Goods And Service Tax, Meerut, U.P. **...Appellant**

Versus

M/s Bhagat Ji Enterprises **...Respondent**
310/D, Kambal Wala Bagh,
Rajwaha Road, New Mandi,
Muzaffarnagar (UP) Pin-251001

APPEARANCE:

Shri Amit Bhardwaj, Authorized Representative for the Department
Shri Prashant Saxena, Advocate for the Respondent

CORAM: **HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)**
HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision : 15.11.2021

Final Order No.70256 / 2021

P.V. Subba Rao

The Department has sought to withdraw the Revenue's appeal as the amount involved is less than Rs. 50 lakhs as per the litigation policy. Accordingly, appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

Sd/-

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

Sd/-
(RACHNA GUPTA)
MEMBER (JUDICIAL)

RM